



2026:AHC:11388

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18626 of 2025

S.I. Ashok Kumar Dwivedi And 26 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Arun Kumar Pandey, learned counsel for the writ petitioners and Sri S.K. Pal, learned Standing Counsel for the State.

2. Sri Arun Kumar Pandey seeks to withdraw the writ petition on behalf of petitioner nos. 2, 13, 17, 24, 25, 26 and 27 with liberty to approach the Court having territorial jurisdiction of the matter.

3. Thus, the writ petition is dismissed as withdrawn for the writ petitioner nos. 2, 13, 17, 24, 25, 26 and 27 with the aforesaid liberty.

4. By means of this petition filed under Article 226 of the Constitution, rest of the petitioners who were working as Sub Inspector in State Police, want an additional increment of pay on completion of 19 years of service in the light of judgment of this Court in the case of ***Ghanshyam Tiwari vs. State of U.P. & others*** passed in Civil Misc. Writ Petition No. 44330 of 2012 which was followed in the judgment of ***Virendra Kumar and another v. State of U.P. & 3 Others***, Writ - A No. 48601 of 2015 against which Special Appeal (Defective) No. 538 of 2016 came to be dismissed on 07.09.2016 so also the Special Leave Petition CC No. 6316 of 2017 came to be dismissed on 03.04.2017.

5. Learned counsel appearing for petitioner submits that this legal position has remained intact as on date and many such employees as petitioners have been accorded benefit. He has also placed before the Court recent order of this Court passed in the case of ***Radhe Shyam Yadav & 4 Others v. State of U.P. & 6 Others***, Writ - A No. 6753 of 2023.

6. Learned Standing Counsel could not dispute the aforesaid legal position.

7. In view of the above, this petition stands **disposed of** with a direction that each of the petitioners (except petitioner nos. 2, 13, 17, 24, 25, 26 and 27) is required to move their individual representation along with the certified copy of this order and in the event representation is made, petitioners' claim shall be considered and disposed of in terms of the judgment of ***Ghanshyam Tiwari (supra)*** by passing appropriate orders within a period of two weeks of receipt of fresh representation.

January 16, 2026

N.S.Rathour

(Vikas Budhwar,J.)